

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.11
I.A Nos. 54, 55, 124, 273 & 275 of 2022 in
TP 108/17 (CP No. 125/14)

IN THE MATTER OF:

M/s. Bank of Nova & Scotia	...	Petitioner
Vs.		
M/s. Opto Infrastructure Ltd	...	Respondent

Order under Section 433 of Companies Act, 1956

Order delivered on 23.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Sh. Uday Shankar
For the Respondent in I.A No. 54 & 55 of 2022 : Sh. H L Pradeep Kumar

ORDER

I.A Nos. 54 & 55 of 2022

1. Heard Mr. Uday Shankar, learned Counsel for the RP and Mr. H L Pradeep Kumar, learned Counsel for the Respondent.
2. Objections have been filed vide Diary No. 3750 & 3751 dated 06.09.2022 and the same is taken on record.
3. The Rejoinder to the objections also have been filed vide Diary No. 3665 and 3666 dated 30.08.2022 and the same is taken on record.
4. Three weeks time is granted to CoC to take a decision as per law prescribed in case of original documents are not traceable.
5. List the I.As on **10.11.2022.**

— Sd —

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I.A No. 124 of 2022

1. Heard Mr. Uday Shankar, learned Counsel for the RP.
2. In compliance to the order dated 07.04.2022, the learned Counsel submitted that the Compliance memo has been filed vide Diary No. 1762 dated 22.04.2022, however, the same is not available on record.
3. List the I.A on **10.11.2022**.

I.A Nos. 273 & 275 of 2022

List the I.As on **10.11.2022**.

—sd—

(**MANOJ KUMAR DUBEY**)
(**MEMBER (TECHNICAL)**)

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—sd—

(**KISHORE VEMULAPALLI**)
(**MEMBER (JUDICIAL)**)